

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRJA VYAS) (a) and (b)

#### DOORDARSHAN

Two TV transposes, one each at Churk and Mussoorie have been pressed into service in the State of Uttar Pradesh during 1991-92. No other Doordarshan Kendra is envisaged to be commissioned during the remaining period of 1991-92.

#### AKASHWANI

Four new AIR Stations, one each at Obra, Jhansi, Faizabad and Bareilly are envisaged to be technically ready during the year 1991-92.

[English]

#### Cauvery Water Disputes

2080 SHRI SUDHIR GIRI  
SHRI G M C BALAYOGI  
SHRI C P MUDALA GIRI-YAPPA  
SHRI M V CHANDRA-SEKHAR MURTHY  
SHRI K H MUNIYAPPA  
SHRI V KRISHNA RAO  
SHRI V SREENIVASA PRASAD  
SHRI C K KUPPUSWAMY  
SHRI KAMLA MISHRA MADHUKAR  
SHRIMATI BASAVA RAJESWARI  
SHRI SURYA NARAYAN YADAV

Will the Minister of WATER RESOURCES be pleased to state

(a) the nature of the Cauvery Water dispute between Karnataka and Tamil Nadu in recent months,

(b) if so, whether the Government have

consulted all the concerned States and experts in this regard,

(c) if so, the opinion expressed by them,

(d) whether any scheme has so far been evolved to solve the problem,

(e) if so, the details thereof and

(f) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA) (a) to (f) The Central Government constituted Cauvery Water Disputes Tribunal in June 1990 and the complaint of Government of Tamil Nadu of July, 86 was referred to the Tribunal for adjudication. The Tribunal gave its Interim Order on 25.6.1991, which generated several issues for and against its implementation. In pursuance of the advice of the Supreme Court on the Presidential Reference, the Central Government made the Interim Order effective and binding by notifying it in the Official Gazette on 10.12.1991 as per the provisions of the Inter-State Water Disputes Act, 1956.

In view of the advice given by the Supreme Court, Karnataka has filed a review petition on 25.11.1991 for clarification and explanation on the Interim Order under Section 5 (3) of the Inter-State Water Disputes Act, 1956.

The Prime Minister held discussions with the Chief Ministers of Kerala, Karnataka, Tamil Nadu and Pondicherry on issues relating to Cauvery waters on 17.2.1992. The States agreed to facilitate expeditious completion of all proceedings before the Tribunal.

The Tribunal has concluded the hearings on the Review Petition on 28.2.92. The Tribunal reserved its Order.